

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1805/1988

New Delhi this 25th Day of November, 1993.

The Hon'ble Member Sh.S.R.Adige, M(A)

The Hon'ble Member Sh.B.S.Hegde, M(J)

Sh.M.P.Makhija  
Sr.Draftsman, Central  
Electricity Authority,  
Sewa Bhawan, R.K.Puram,  
New Delhi.

....Applicant.

Versus

1. The Union of India through the  
Secretary to the Govt. of India,  
Ministry of Energy (Deptt. of Power),  
Shram Shakti Bhawan, New Delhi.

2. The Central Electricity Authority  
through its Secretary,  
Sewa Bhawan, R.K.Puram, New Delhi.

(By Advocate Shri K.L.Bhandula)

....Respondents.

ORDER (ORAL)

None for the applicant although the case was  
called out twice.

2. This is the third consecutive occasion on  
which the applicant has absented himself. Shri  
Bhandula appeared for the respondents.

3. In this application, Shri M.P.Makhija, Senior  
Draftsman, Central Electricity Authority, R.K.Puram,  
New Delhi has impugned the memorandum dated 16.8.88  
(Annexure-A3) containing the seniority list in the  
grade of Junior Draftman (E & M) in the Central  
Electricity Authority as on 7.6.88.

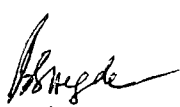
4. Shri Bhandula averred that the seniority list  
challenged by the applicant, was issued pursuant to  
this Tribunal's judgment dated 16.10.87 in O.A.No.262/86

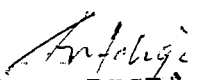
which has been upheld by the Hon'ble Supreme Court on 10.3.88 in SLP(Civil) No.1446/88. (Annexure-2 of the application).

5. Although a copy of the Tribunal's judgment dated 16.10.87 has not been produced before us, the relevant extracts of the said judgment have been appended with the counter-affidavit filed by the respondents, and we have also perused the copy of the Hon'ble Supreme Court's orders dated 10.3.88 passed in SLP(Civil) No.1446/88. Prima facie, we have no reason to disbelieve the factual position as averred by Shri Bhandula which is also the stand taken by the respondents in their counter-affidavit.

6. Under these circumstances, the impugned seniority list warrants no interference and this application is, therefore, dismissed.

7. No costs.

  
(B.S. HEGDE)  
MEMBER (J)

  
(S.R. ADIGE)  
MEMBER (A)

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